

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

15.

**IA-2564 & 2580/2023,  
CONT.A./12/2023 in C.P.(IB)/893(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.04.2024**

NAME OF THE PARTIES:

Bank of Baroda

Vs

SKS Power Generation (Chattisgarh) Limited

SECTION: 7, 66(1), 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11  
of NCLT, 2016

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**ORDER**

This matter is heard through video conference:

1. Mr. Somesh Srivastav a/w Mr. Ramakant Rai i/b Trilegal, Ld. Counsel for the Applicant present (VC). Mr. Tushad Kakalia a/w Mr. Kayomars Kerawalla i/b Vohuman Legal, Ld. Counsel for the R1-3 in IA-2580/2023 present.
2. This Bench remanded, the Plan submitted by the RP, back to the CoC. Against that order the unsuccessful Resolution Applicant approached the Hon'ble NCLAT and the Hon'ble NCLAT directed the CoC not to take any further steps in the CIRP. In view of the said order, the matter is adjourned to 10.05.2024.
4. Counsel for the R1-R3 submits that they filed reply. R4-R8 are directed to file reply within two weeks.
5. List all these matters on **10.05.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)